

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**IA 1392/2024 in C.P. (IB)/1669(MB)2018**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES:    **TRIMURTI SERVICE V/s VIPUL S**  
**PLASTOCRAFTS PVT LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

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**ORDER**

**IA 1392/2024 in C.P. (IB)/1669(MB)2018**

- 1) Mr. Vidit Divya Kumat, Ld. Counsel for the erstwhile Resolution Professional is present.
- 2) Ld. Counsel for the erstwhile Resolution Professional submits that the matter is wrongly on Board today as the same is ordered to be listed on Board on 26.04.2024.
- 3) In that view of the matter, Registry is hereby directed to list the present Application on Board on 26.04.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**